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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.261/2002 in MA No.2264/2002 in OA No.1539/2002

New Delhi, this 5th day of November, 2002

Hon'ble Shri Justice V.S.Aggarwal, Chairman
Hon'ble Shri M.P. Singh, Member(A)

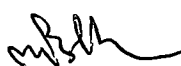
B.S. Kasana .. Applicant
(Shri Shyam Babu, Advocate)

versus

Union of India & Anr. .. Respondents

ORDER(in circulation)
Shri M.P. Singh, Member(A)

Original applicant has filed the present RA against the order dated 10.10.2002 passed in MA 2264/2002 in OA 1539/2002 on the plea that no notice was issued to the applicant or his counsel. MA 2264/2002 was filed by the respondents seeking extension of time to conclude the disciplinary proceedings against the original applicant as the same involves consultation with UPSC also which would take more time. Therefore extensionn of time for a period of four months was granted by our order dated 10.10.2002. We do not find any error in that order as alleged by the original applicant. In the result, RA is rejected.


(M.P. Singh)
Member(A)


(V.S.Aggarwal)
Chairman

/gtv/